

High Court of Karnataka
Bengaluru,
Dated:30th October 2021

NOTIFICATION NO. HCDB – 201 / 2021

In modification of earlier Notification No.HCDB-194/2021, dated 21st October 2021, the sittings of the Hon'ble Judges in the Court Halls of Dharwad Bench from Monday the 08th November 2021 are arranged as mentioned below:

Sl. Nos.	Name of the Hon'ble Judge	Court Hall Nos.
1	Hon'ble The Chief Justice	1
2	Hon'ble Mr. Justice S.Sunil Dutt Yadav	2
3	Hon'ble Mr. Justice Suraj Govindaraj	3
4	Hon'ble Mr. Justice N.S.Sanjay Gowda	4
5	Hon'ble Ms. Justice Jyoti Mulimani	5
6	Hon'ble Mr. Justice Hemant Chandangoudar	6
7	Hon'ble Mr. Justice Ravi V. Hosmani	7
8	Hon'ble Mr. Justice Shivashankar Amarannavar	8
9	Hon'ble Mrs. Justice M.G.Uma	9
10	Hon'ble Ms. Justice J.M.Khazi	10

By Order of Hon'ble The Chief Justice

**Sd/-
(K.S.Bharath Kumar)
Registrar (Judicial)**

Date: 30.10.2021

HIGH COURT OF KARNATAKA DHARWAD BENCH

**ARRANGEMENT OF SITTINGS OF THE HON'BLE JUDGES WITH
SUBJECTS ASSIGNED TO THEIR LORDSHIPS WITH EFFECT
FROM MONDAY THE 08TH NOVEMBER 2021**

Priority will be given to old cases

PART A

Sl. No.	SITTINGS AND SUBJECTS	REMARKS
1	<p>Hon'ble Mr. Justice S.Sunil Dutt Yadav & Hon'ble Ms. Justice J.M.Khazi</p> <p>All Division Bench matters</p> <p>- Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>	<p>Video Conferencing / Physical hearing (optional)</p>
2	<p>Hon'ble Mr. Justice S.Sunil Dutt Yadav (Friday at 2.30 PM)</p> <p>SPECIAL COURT CONSTITUTED FOR DECIDING CRIMINAL MATTERS FILED IN THE HIGH COURT (ALL BENCHES) WHERE THE MEMBERS OF THE STATE OR CENTRAL LEGISLATURE ARE ACCUSED</p> <p>Specially assigned cases</p>	<p>Video Conferencing / Physical hearing (optional)</p>
3	<p>Hon'ble Mr. Justice Suraj Govindaraj</p> <p>All Writ Petitions (Single Judge) not assigned to the Bench presided over by Hon'ble Mr. Justice N.S.Sanjay Gowda</p> <p>-Preliminary Hearing / Admissions, Orders and Final Hearing</p>	<p>Video Conferencing / Physical hearing (optional)</p>

	<p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996 - Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>	
4	<p>Hon'ble Mr. Justice N.S.Sanjay Gowda</p> <p>Writ Petitions (Labour, Service, HRC, Excise, Cinema, MV, LR, KLR, KLRA, APMC, Education, KDR, KVOA, SC/ST and ULC) -Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>Sales Tax Revision Petitions (Single Judge matters) - Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>All Civil matters (Single Judge) not assigned to any Court - Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>	<p>Video Conferencing / Physical hearing (optional)</p>
5	<p>Hon'ble Ms. Justice Jyoti Mulimani</p> <p>Regular First Appeals - Admissions, Orders and Final Hearing</p> <p>CP, RPFC, HRRP, LRRP, TOS, Probate & Succession Matters - Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>	<p>Video Conferencing / Physical hearing (optional)</p>

<p>6</p>	<p>Hon'ble Mr. Justice Hemant Chandangoudar</p> <p>Regular Second Appeals - Admissions, Orders and Final Hearing</p> <p>Intellectual Property Rights Cases including Referred original suits - Admissions, Orders and Final Hearing</p> <p>Miscellaneous Second Appeals - Admissions, Orders and Final Hearing</p> <p>Execution First Appeals & Execution Second Appeals - Admissions, Orders and Final Hearing</p> <p>Civil Revision Petitions - Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>7</p>	<p>Hon'ble Mr. Justice Ravi V. Hosmani</p> <p>MFA (MVC and WC/ECA) - Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>8</p>	<p>Hon'ble Mr. Justice Shivashankar Amarannavar</p> <p>All Criminal Petitions Under Section 438 and 439 of Cr.P.C (to be shown on the top of the cause list) - Admissions, Orders and Final Hearing</p> <p>Criminal Appeals (against Acquittal) - Admissions, Orders and Final Hearing</p> <p>Criminal Revision Petitions - Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>	<p>Video Conferencing / Physical hearing (optional)</p>

<p>9</p>	<p>Hon'ble Mrs. Justice M.G.Uma</p> <p>Criminal Appeals (against Conviction) - Admissions, Orders and Final Hearing</p> <p>Criminal Petitions (except bail petitions) of all kinds and WPs under Article 226/227 r/w Sec. 482 Cr.P.C - Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>All categories of Miscellaneous First Appeals (except MFA (MVC and WC/ECA)] - Admissions, Orders and Final Hearing</p> <p>Specially assigned cases</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>10</p>	<p>Hon'ble Ms. Justice J.M.Khazi (Friday at 2.30 PM)</p> <p>Criminal Appeals – Admissions and Final Hearing</p> <p>Specially assigned cases</p>	<p>Video Conferencing / Physical hearing (optional)</p>

PART B

**HIGH COURT OF KARNATAKA
DHARWAD BENCH**

**SUBJECTS ASSIGNED TO THE HON'BLE JUDGES SITTING IN
DIVISION BENCH WHENEVER THEIR LORDSHIPS SIT SINGLE**

The Hon'ble Judges sitting in Division Bench will take up matters whenever Their Lordships sit single.

Sl. No.	Name of the Hon'ble Judge
<p>1</p>	<p>Hon'ble Mr. Justice S.Sunil Dutt Yadav</p> <p>Writ Petition (GM-CPC) – Preliminary Hearing in 'B' Group and Final Hearing</p>
<p>2</p>	<p>Hon'ble Ms. Justice J.M.Khazi</p> <p>Criminal Appeals – Admissions and Final Hearing</p>

NOTES:

- 1. Memos for urgent Preliminary Hearing/Admission and Orders, shall be moved by the Advocates/party-in-persons only before the respective Benches.**
2. In case of following newly filed cases, memo will not be entertained. The same shall be listed automatically on the days notified:
 - a) Criminal Petitions U/s 438 – 3rd day from the date of filing,
 - b) Criminal Petitions U/s 439 & 482 of Cr.P.C. and Writ Petitions under Article 226 R/w Sec. 482 of Cr.P.C - 4th day from the date of filing,
 - c) Criminal Appeals against Conviction – 4th day from the date of filing,
 - d) Civil Contempt Petition – 7th day from the date of filing
 - e) Writ Petitions (GM, GM-CPC, KLR and LR) – 5th day from the date of filing,
 - f) Commercial Appeals-5th day from the date of filing,
 - g) Writ Appeals – 5th day from the date of filing
 - h) All MFAs (Single Judge matters) – 7th day from the date of filing
- Note: The General Holidays shall be excluded for counting the days.
3. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.
4. All Advocates shall strictly follow the Rules relating to wearing of masks and maintaining social distancing.
- 5. Single cause list shall be issued showing the commencement of the Court Session as 10:30 a.m.**

By Order of Hon'ble The Chief Justice

Sd/-
(K.S.Bharath Kumar)
Registrar (Judicial)

Date: 30.10.2021